

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF HOK DESIGN AND PLANNING SERVICES (INDIA) PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	HOK Design and Planning Services (India) Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29-07-2008
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar Of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U93090MH2008PTC185181
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	F7, Laxmi Mills, Shakti Mills Lane Off Dr. E Moses Road, Mahalakshmi, Mumbai City, Mumbai, Maharashtra, India, 400011
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20-02-2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: - Parshva Shah REGISTERED ADDRESS: 1043, Clover Regency, Ramji Ashar Lane, Ghatkopar East, Mumbai 400077 COMMUNICATION ADDRESS: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 PROCESS SPECIFIC MAIL ID: liquidator.hokindia@gmail.com EMAIL ID REGISTERED WITH IBBI: ip.parshvashah@outlook.com IP REG.NO: IBBI/IPA-001/IP-P-02538/2025-2026/14518
8.	LAST DATE FOR SUBMISSION OF CLAIMS	22-03-2026 (Within 30 Days from the liquidation commencement date i.e., 20-02.2026)

Notice is hereby given that the **HOK Design and Planning Services (India) Private Limited** has commenced voluntary liquidation on **February 20, 2026**.

The stakeholders of HOK Design and Planning Services (India) Private Limited are hereby called upon to submit a proof of their claims, on or before **March 22, 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Date: 25-02-2026
Place: Mumbai

Sd/-
Parshva Shah
Liquidator
IBBI/IPA-001/IP-P-02538/2025-2026/14518
AFA Validity: June 30, 2026

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Thane



POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrowers/ Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H0267232312 22030523 & 22030523L	(1) Deepak Maruti Jore As Borrower And (2) Kalindi Deepak Jore As	All The Piece And Parcel Of The Property Address: Flat No. 1705, Admeasuring 58.08 Sq. Mtrs Rera Carpet Area On The 17th Floor, In "C Wing" In Building Known As Versatile Valley, Lying And Being At Village Nilje, Taluka Kalyan, District Thane, Within Limits Of The Nilje Gram Panchayat.	05-09-2024	Rs. 72,87,287.85/- As on 05-09-2024	21-02-2026 Physical Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 25.02.2026
Place: Thane

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

**Bank of Baroda**
Horniman Circle Branch,
17 Horniman Circle, Ground Floor,
E Dena Building, Fort, Mumbai-400023

CORRIGENDUM
Kindly refer to our Notice To Break Open Of Locker published in this newspaper on 25.12.2025. In this notice Please read Locker Break Open Date as 27.03.2026 instead of 27.03.2025. Other details in Notice To Break Open will remain the same.

Date:- 25.02.2026
Place:- Mumbai

Sd/-
Authorized Officer

CLASSIFIEDS

PERSONAL

CHANGE OF NAME

I, SARITA, widow of No. 1522332 Rank SPR Name Shrirang Mahadik, resident of VPO Kadavali, Teh Khed, Dist Ratnagiri, have changed my name from SARITA to SARITA SHRIRANG MAHADIK vide Affidavit No. 35630 dated 18 February 2026.

0071020700-1

"IMPORTANT"

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PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 1000 Equity Shares of Rs. 10/- (Rupees Ten only) each with Folio No. KMF068383 of KOTAK MAHINDRA BANK LIMITED, having its registered office at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai, Maharashtra, 400051 registered in the name of AGNELO DSOUZA and ANNA D SOUZA. I, ANNA DSOUZA have applied to the company for a duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Company name	Folio No.	No. of Shares	Certificate No.	Distinctive No. (From)	Distinctive No. (To)
Kotak Mahindra Bank Limited	KMF068383	100	160055	15970401	15970500
		100	256701	25548454	25548553
		200	403304	95650775	95650974
		600	503722	227812284	227812883

Date: 25-02-2026
Place: Mumbai

ANNA DSOUZA

**Malegaon Municipal Corporation, Malegaon**
Electrical Department
Re-e-Tender Notice No.05/ 2025-26 (Second Time)

Hon. Commissioner, Malegaon Municipal Corporation, Malegaon, through the Electrical Department, under the Central Government sponsored Amrut 2.0 Scheme, for the work of mechanization of Malegaon Water Supply, Water Purification Center and Girma Pumping Station SCADA system in Malegaon city, an estimated amount of Rs. 14,21,53,942/- is being invited for this work. This Re-e-tender notice has been published on the website of the Government of Maharashtra <https://www.mahatenders.gov.in>. In this Re-e-tender notice, complete information regarding the work is available in the Electrical Department and all the terms and conditions regarding the said work are along with the tender form. Also, the necessary information for the said work can be obtained from the office of the Electrical Superintendent, Malegaon Municipal Corporation, Date: 24/02/2026 to 06/03/2026

Commissioner
Malegaon Municipal Corporation

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374 (b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to register) Rules, 2014)

TO:
ROC/CRC, IICA,
Mansarovar Plot No. 6, 7 & 8,
sector-5, IMT Mansarovar, Gurgaon.

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of Companies Act, 2013, an application has been made to the registrar at Mumbai, that Solar Power Technologies India LLP, an LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The objects of the Company are as follows:
- to generate, develop, accumulate, store, purchase, transform, distribute, transmit, sell, supply, sub-contract, import, export, deal in any kind of power or electrical energy
- to manufacture, produce, distribute, supply, purchase, market, sell, import, export, trade, transmit, pack, repack, lease or otherwise deal in all aspects of solar cells, solar photovoltaic modules, EVA, Tedlar, solar glass, junction box, silicon wafers and procrystalline silicon, and all types of appliances machineries / applications / instruments / equipments relating to solar energy.
- to manufacture, assemble, design, develop, display, fabricate, market, buy, sell, resell and to act as a contractor, supplier, engineer, collaborator or otherwise to deal in all types of solar energy generators or any other eco-friendly power generation system using resources natural or otherwise; solar power generating systems, solar pumps, solar collectors and all types of solar appliances / applications / instruments / equipments using therein and to design, procure, execution and commission of Solar/ Electricity Drinking Water Pumping & Distribution.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at B 601, Kohnore Square, Plot No 46 N C Kellar Marg, Opp Shrivens Bhavan, Dadar (W), Mumbai - 400 028.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at 100, Everest, Marine Drive, Mumbai - 400 002, within 21 days from the date of publication of this Notice, with a copy to the company at its registered office.

For Solar Power Technologies India LLP
Paras Mehta
DPIN: 00007639

**Bank of Maharashtra**
Bhamburda Road Branch, Brahman Seva
Mandal Bldg, Dadar (W), Mumbai - 400028.
Tel: 022-24227511 Email: bom132@mahabank.co.in

Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005

A16/ADV-LEGAL-Abdul Lambate/2023-24
DEMAND NOTICE UNDER SEC 13(2)
WITHOUT PREJUDICE By Regd. A.D.

To:
1. **Mr. Abdul Nawaz Lambate (Borrower)**
a) Flat No. 002 - Ground Floor, Bhishma Building, Ruia Pandav Enclave, Apana Ghar Complex, Phase 1, Mira Road East Thane 401107.
b) Flat No. 001, Ground floor Bhishma Building, Ruia Pandav Enclave, Apana Ghar Complex, Phase 1, Mira Road East Thane.
2. **Mrs. Asma Abdul Nawaz Lambate**
a) Flat No. 002 - Ground Floor, Bhishma Building, Ruia Pandav Enclave, Apana Ghar Complex, Phase 1, Mira Road East, Thane - 401107.
b) Flat No. 001, Ground floor Bhishma Building, Ruia Pandav Enclave, Apana Ghar Complex, Phase 1, Mira Road East Thane.
Dear Sir/Madam,
Sub-Notice U/s 13(2) of Securitization & Reconstruction Of Financial Assets and Enforcement of Security Interest Act 2002.
1. That you No. 1 and No. 2 have been sanctioned the following credit facilities by us at your request.
2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. of Credit facility	Security	Date of NPA
(1)	(2)	(3)	(4)
1.	Housing Loan facility of Rs. 26,80,000/- A/c no. 60318238948	Primary Security: Flat No. 001, Ground floor Bhishma Building, ruia pandav enclave , Apana Ghar Complex , Phase 1, Mira Road East Thane . Admeasuring 32.52 Sq. Mt. Owned by no. 1. Mrs. Abdul Nawaz Lambate and No. 2 Mrs. Asma Abdul Nawaz Lambate Collateral security: NA	13/02/2026
ROI	Ledger Balance (as on 18/02/2026)	Unapplied Interest up to 18/02/2026	Total Outstanding as on 18/02/2026
(5)	(6)	(7)	(8)
8.25% p.a.	Housing loan- Rs. 25,60,819.00	Rs. 8,05,199.00	Rs. 33,66,018.00
	Total: Rs. 25,60,819.00	Rs. 8,05,199.00	Rs. 33,66,018.00

3. That in consideration of the credit facilities availed; you have executed the following documents in favour of the bank and also charged and created securities in favour of the Bank as above mentioned

Document obtained for	Dated
a. RF 45 - Loan Application	15.11.2018
b. RF 46/47 Demand and Promissory Promissory Note	15.11.2018
c. HLS D 2 Agreement for Housing loan	15.11.2018
d. Mortgagor's declaration for proposed Equitable Mortgage.	14.11.2018
e. Memorandum of Record of Mortgage	15.12.2018
f. Mortgagors confirmation	17.12.2018

4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

5. That in exercise of powers conferred on the Bank under the notice to above, you are, therefore, hereby called upon to repay in full amount of **Rs. 33,66,018.00 (Rupees Thirty Three Lakh Sixty Six Thousand Eighteen Only)** plus unapplied interest w.e.f. 18/02/2026 at 8.25% @ p.a. respectively for both facilities within 60 days from the date of receipt of this notice, failing which, the Bank shall exercise any and/or all the powers under Sub-Sec. 4 of sec. 13 of above Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges thereof. The powers available under the Act inter alia includes-
a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale.
b. To take over the management of the secured assets including right to transfer by way of lease, assignment or sale.
c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
6. Please take a note that as per Sec. 13(13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
7. The borrower's attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.

FOR BANK OF MAHARASHTRA
Sd/-
(Mahesh Kurhakar)
Authorized Officer & Chief Manager

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost/misplaced and the holder(s)/purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive No. Certificate No. From To
0437590	BHIMJI JIVRAJ BHUVA	1000	1273641 to 1274640

BHIMJI JIVRAJ BHUVA
[Name of Shareholder(s)]

Name and Registered Office address of Company : LLOYDS METALS AND ENERGY LIMITED
ADDRESS : PLOT NO. A-1-2, MIDC AREA, GHUGUS, CHANDRAPUR DISTRICT-442505 MAHARASHTRA, INDIA.

SHREE HALASIDHANATH SAHAKARI SAKHAR KARKHANA LTD
Shankaranandnagar, Nipani- 591237 Dist: Belagavi (Karnataka)
Phone: 9036754225 E mail: hsskpc@gmail.com

NO: HSSK/PCH/25-26/3842 Date: 23-02-2026

TENDER NOTIFICATION

1. Sealed tenders are invited in TWO COVERS, 1st Cover-Technical and 1nd Cover-Price Bid system for the following from reputed bidders for

SN	Items	Tender fee
1	Existing Boiler Up gradation and modification work Existing Boiler details: 85 TPH, 87 Kg/cm2, 510 ± 5°C, Bagasse Fired with travelling grate boiler. Up-gradation capacity: 85 TPH to 102 TPH, 87 Kg/cm2, 510 ± 5°C, bagasse fired with travelling grate Boiler.	Rs.10000/-

2. The bid documents can be obtained after visiting the job site in factory for studying the existing quantum of job work from the Office of shri halasidhanath co-operative sugar factory ltd; (multi state). Tal: Nipani. Dist: Belagavi during working hours from 25/02/2026 to 05/03/2026 on submission of above prescribed non-refundable tender fees by means of Demand Draft or by ON LINE mode after remittance of tender fee through RTGS/NEFT.

3. The last date for submission of 1st cover (technical) is 07/03/2026 and 1nd cover (commercial) tender is after Technical bid completion along with EMD at 1% of the quoted value of the each tender in the form of Demand Draft/ RTGS/NEFT.

4. Technical Pre-Bid meeting will be held conveniently before submission of completed tenders and the date will be separately intimated.

5. The bidder should enclose Tender Form fee and EMD by means of demand draft/RTGS/NEFT only drawn on any Nationalized Bank in favour of the Managing Director, Shree Halasidhanath S.S.K.Ltd., Nipani payable at Nipani.

6. The bidder should send their technical clarifications/ queries, if any by e-mail to hsskpc@gmail.com, gm.halasugar@gmail.com and mobile Nos.9036754213.

The management reserves the right to accept or reject any or all the tenders without assigning any reasons whatsoever.

Sd/- (Appasaheb A. Shiragave) Managing Director Sd/- (M. P. Patil) Chairman

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Code of 2016 (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HOK DESIGN AND PLANNING SERVICES (INDIA) PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	HOK Design and Planning Services (India) Private Limited 29/07/2008
2. DATE OF INCORPORATION OF CORPORATE PERSON	29/07/2008
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar Of Companies, Mumbai
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U93090MH2008PTC185181
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	F7, Laxmi Mills, Shakti Mills Lane Off Dr. E Moses Road, Mahalakshmi, Mumbai City, Mumbai, Maharashtra, India, 400011 20/02/2026
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20/02/2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME:- Parshwa Shah REGISTERED ADDRESS:- 1043, Clover Regency, Ramji Ashar Lane, Ghatkopar East, Mumbai 400077 COMMUNICATION ADDRESS:- 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 PROCESS SPECIFIC MAIL ID: liquidator.hokindia@gmail.com EMAIL ID REGISTERED WITH IBBI: ip.parshvashah@outlook.com IP REG.NO: IBBI/PA-001/IP-P-02538/2025-2026/14518 22/03/2026 (Within 30 Days from the liquidation commencement date i.e., 20/02/2026)
8. LAST DATE FOR SUBMISSION OF CLAIMS	22/03/2026 (Within 30 Days from the liquidation commencement date i.e., 20/02/2026)

Notice is hereby given that the HOK Design and Planning Services (India) Private Limited has commenced voluntary liquidation on February 20, 2026.

The stakeholders of HOK Design and Planning Services (India) Private Limited are hereby called upon to submit a proof of their claims, on or before **March 22, 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25-02-2026
Place: Mumbai

Sd/-
Parshwa Shah
Liquidator

IBBI/PA-001/IP-P-02538/2025-2026/14518
AFA Validity: June 30, 2026

SHRI SANGAM SAHAKARI SAKKARE KARKHANE NYT.
Hidkaldam-591107, Tal:Hukkeri, Dist:Belgaum, Karnataka State
Email: purchasessskn@gmail.com

Ref No:SSSKN/Tender/2025-26/755 Date:18-02-2026

CORRIGENDUM

This has reference to the Tender Notification published in Vijay Karnataka and The Indian Express newspapers on 18-02-2026, inviting sealed tenders under Two Cover System (Technical Bid & Price Bid) for Design, Manufacturing, Supply, Erection & Commissioning on Turnkey Basis for various capacity enhancement and related works.

The following Eligibility Criteria, Minimum Annual Turnover Requirements, and Project Completion Period are hereby specified against each Tender Serial Number:

Tender Serial No.	Eligibility Criteria /Qualification	Minimum Annual Turn Over (Last 3 years)	Project Completion Period
1	Minimum 3 Projects Erected and Commissioned successfully and 1 or 2 Projects under execution.	100.00 Crores	4 Months
2	Minimum 3 Projects Erected and Commissioned successfully and 1 or 2 Projects under execution.	150.00 Crores	4 Months
3	Minimum 2 or 3 plants are Erected and Commissioned successfully & 1 or 2 Projects under execution.	70.00 Crores	12 Months
4	Minimum 2 or 3 plants are Erected and Commissioned successfully & 1 or 2 Projects under execution.	100.00 Crores	8 Months
5	Minimum 2 or 3 plants are Erected and Commissioned successfully & 1 or 2 Projects under execution.	100.00 Crores	4 Months
6	Minimum 2 or 3 plants are Erected and Commissioned successfully & 1 or 2 Projects under execution.	20.00 Crores	4 Months
7&8	Minimum 2 or 3 plants are Erected and Commissioned successfully & 1 or 2 Projects under execution.	5.00 Crores each	4 Months

All other terms and conditions mentioned in the original Tender Notification remain unchanged.

The Management reserves the right to accept or reject any or all tenders without assigning any reasons whatsoever.

Sd/-
Managing Director

Sd/-
Chairman

**Bank of Baroda**
Bank of Baroda, Andheri (West) Branch: 1/B, Alka Chambers, SV Road, Andheri West Mumbai, Maharashtra, PIN- 400058. Ph: 022-26706447, Mobile No. 8657744597
E-mail: vjandh@bankofbaroda.co.in

POSSESSION NOTICE (For Immovable Property/ies)

Whereas the undersigned being the Authorised Officer of the Bank of Baroda, Andheri West Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in exercise of the power conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand notice dated 02.12.2025 calling upon the Borrower/Co-Borrower M/s. Kvality Industrial Electrical Solutions through proprietor Mr. Raju Kisturchand Parmar (for business loan), Mr. Raju Kisturchand Parmar (Borrower - Home loan & Mortgage Loan) and Mrs. Rekha Raju Parmar (Co-Borrower - Home loan & Mortgage Loan) to repay the amount mentioned in the notice being Rs. 1,11,24,232.65/- (One crore Eleven Lakh Twenty Four Thousand Two Hundred Thirty Two and Sixty Five Paise Only) as on 02.12.2025 and inclusive of interest upto 30.10.2025 plus accrued interest and other charges thereon with monthly rests and all incidental expenses, cost, charges and expenses incurred by the bank till repayment by you within a period of 60 days from the date of said notice.

The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 24th day February of the year 2026.

The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Andheri West Branch for an amount of Rs. 1,11,24,232.65/- (One Crore Eleven Lakh Twenty Four Thousand Two Hundred Thirty Two and Sixty Five Paise Only) as on 02.12.2025 and interest, other charges thereon.

The borrower's attention is invited to provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property:
Equitable Mortgage of Flat No. 101, On 1st Floor, White Lily, Nahar Amrit Shakti Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali, Powai, Mumbai - 400072 owned by Mr. Raju Kisturchand Parmar & Mrs Rekha Raju Parmar.

Date: 24.02.2026
Place: Mumbai

Sd/-
Authorized Officer
(Bank of Baroda)

SANMIT INFRA LTD
(CIN: L70109MH2000PLC288648)
Registered Office: 601, Makhija Royale, 6th Floor, S.V. Road, Khar (W), Mumbai City, Mumbai, Maharashtra, India, 400052
Tel : 022-67429100, E - mail: info@sanmitinfra.com Website : www.sanmitinfra.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the Extra-Ordinary General Meeting ("EGM") of the Company will be held on, Wednesday, 18th March, 2026 at 01:00 P.M. through VCO/AVM to transact the businesses, as set forth in the notice of the meeting.

In compliance the Ministry of Corporate Affairs ("MCA") Circular No. 20/2020 dated May 05, 2020 and Circular No. 02/2021 dated January 13, 2021 read with Circular Nos. 14/2020 and 17/2020 dated April 08, 2020 and April 13, 2020 respectively (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (collectively referred to as "SEBI Circulars"), the Notice of EGM has been sent in electronic mode to Members whose email IDs are registered with the Company or the Depository Participant(s). The copy of the Notice of EGM will also be available on the Website of the Company at www.sanmitinfra.com and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at EGM. The Company has engaged CDSL, for providing facility for voting through remote E-Voting during the EGM. Following are the related information:

a) Day, Date and time of commencement of remote E-Voting	Sunday, 15 th March, 2026 at 9:00 a.m.
b) Day, Date and time of end of remote e-voting	Tuesday, 17 th March, 2026 at 5:00 p.m.
c) Cut-off Date	Wednesday, 11 th March, 2026
d) Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of EGM Notice, holds shares as on the Cut-off Date i.e., Wednesday, 11 th March, 2026 should follow the instructions for e-Voting as mentioned in the EGM Notice.	
e) The Members are requested to note that: 1. Remote e-Voting module shall be disabled by CDSL for voting after Tuesday, 17 th March, 2026 at 5:00 p.m.; and 2. The Members who have already cast their vote through remote E-Voting may attend the EGM but shall NOT be entitled to cast their vote again.	

Members will have an opportunity to cast their vote remotely or during the EGM on the businesses as set forth in the Notice of the EGM through the electronic voting system. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and who have not registered their email addresses has been provided in the Notice convening the EGM.

Shareholders holding shares in physical form and dematerialized form, can register their E-mail ID by clicking on the link www.purvashare.com provided by Purva Share Registry (India) Pvt. Ltd., Registrar & Share Transfer Agent of the Company, 9, Shiv Shakti Industrial Estate, Ground Floor, J R Boricha Marg, Opp Kasturba Hospital, Lower Parel, Mumbai, Maharashtra, 400011. The Shareholders are requested to provide details such as Name, Folio Number, E-mail ID along with phone number.

The Board of Directors has appointed M/s. Ramesh Chandra Mishra & Associates (MEMBERSHIP NO: 5477, AND COP: 3987), as a Scrutinizer to scrutinize the voting process in a fair and transparent manner.

For any query relating to attending the EGM or e-Voting before/after the EGM, Members may send a request at helpdesk.evoting@cdslindia.com AND email to support@purvashare.com our RTA and at sanmitinfra@gmail.com.

Members are requested to carefully read all the notes set out in the Notice of EGM and in particular instructions for joining the EGM manner of casting vote through remote e-voting during the EGM etc.

This Notice is being issued for the information and benefit of the Members of the Company in compliance with the MCA and the SEBI Circular(s).

For SANMIT INFRA LIMITED,
Sd/-
Sanjay Kanayalal Makhija
Managing Director
DIN: 00586770

Place: Mumbai
Date: February 23, 2026

UVS HOSPITALITY AND SERVICES LIMITED
(FORMERLY KNOWN AS THIRDWAVE FINANCIAL INTERMEDIARIES LTD)
Regd. Office - Plot No. 62, Tower - II, 12th Floor, Salt Lake, Millennium City Information Technology Park, Sector, V Block Dn, Bidhannagar, Kolkata, West Bengal, 700064.
Corp. Office - Office No. 1205 Plot No 14 REIMI Commercial, Near Yash Raj Studio, Off Versova Road Andheri West, Andheri, Mumbai, Mumbai, Maharashtra, India, 400058
Tel: 9867344706 Website: www.uvhospitality.com Email id: investor.thirdwave@gmail.com
CIN : L15100WB1989PLC046886

NOTICE TO THE SHAREHOLDERS OF THE EXTRAORDINARY GENERAL MEETING

1. NOTICE is hereby given that an Extraordinary General Meeting ("EGM") of the members of UVS Hospitality and Services Limited (Formerly known as Thirdwave Financial Intermediaries Ltd) will be held on **Friday, 20th March, 2026 at 1:00 P.M. (IST)** through Video Conferencing (VC) or Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of EGM.

2. The Ministry of Corporate Affairs (MCA) has vide its General Circular No. 03/2025 dated September 22, 2025, General Circular No. 09/2024 dated September 19, 2024, General Circular No. 09/2023 dated September 25, 2023 read with General Circular No. 10/2022 dated December 28, 2022, 2022 dated September 25, 2023, 02/2021 dated January 13, 2021, 20/2020 dated May 5, 2020, General Circular No. 17/2020 dated April 13, 2020 and 14/2020 dated April 8, 2020 ("MCA Circulars") permitted holding of EGM through VCO/OAVM without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 read with MCA Circulars and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the EGM of the Company will be held through VCO/OAVM.

3. In compliance with the aforesaid MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/CIR/2023/167 dated October 7, 2023 read with SEBI Master circular No. SEBI/HO/CFD/PoD2/CIR/2023/120 dated July 11, 2023 and any other applicable SEBI circulars issued in this regard ("SEBI Circulars"), the Notice of the EGM of the Company will be sent only by electronic mode to those members whose e-mail IDs are registered with the Company/Registrar & Transfer Agent/Depositories. The Notice of the EGM will also be available on the website of the Company at www.uvhospitality.com website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com and website of the Stock Exchange i.e. BSE Limited at www.bseindia.com. In terms of the above referred SEBI Circulars, the Members desirous of obtaining the hard copy may send request from their registered e-mail address mentioning their name, DPID and Client ID/Folio number and PAN at <https://www.uvhospitality.com>.

4. The Members can attend and participate in the EGM through VCO/OAVM facility only. The instructions for joining the EGM and the manner of participation in the remote e-voting or casting the vote through the e-voting system during the EGM are provided in the Notice. Members attending through VCO/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

5. The facility of casting votes by a Member using an electronic voting system from a place other than the venue or the EGM (remote e-voting) as well as voting during the meeting will be provided by Central Depository Services (India) Limited (CDSL). Detailed procedure for voting is provided in the Notice of the EGM. The remote e-voting period will commence from Tuesday, 17th March, 2026 (09:00 A.M.) and ends on Thursday 19th March, 2026 (05:00 P.M.).

6. If your e-mail ID is already registered with the Company/Registrar & Transfer Agent/Depositories, login details for e-voting are being sent on your registered e-mail ID.

7. Process for obtaining User ID and Password/EGM Notice for those Members whose e-mail IDs are not registered:
i. For Physical shareholders- please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to Company at https://www.uvhospitality.com or RTA at nichetochp@nichetochp.com.
ii. For Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP)
iii. For Individual Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through Depository.

8. Members who have not registered/updated their e-mail address with MUGF Intime India Private Limited (RTA) of the Company may write to nichetochp@nichetochp.com if shares are held in physical mode or with their Depository Participants ("DPs"), if shares are held in electronic mode, for receiving all future communications from the Company, Notices, Circulars, etc. electronically.

9. Members holding shares in dematerialised mode are requested to intimate all changes pertaining to their bank details, ECS mandates, e-mail addresses, nominations, power of attorney, change of address, etc. or their DP's only and

